

National Company Law Tribunal

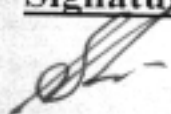
Allahabad Bench

CP NO. (CAA) 94/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2018

NAME OF THE COMPANY: Sybly Industries Ltd & ors

SECTION OF THE COMPANIES ACT: 230/232 of Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shahid Kazmi	Advocate	Petitioner	
2.				

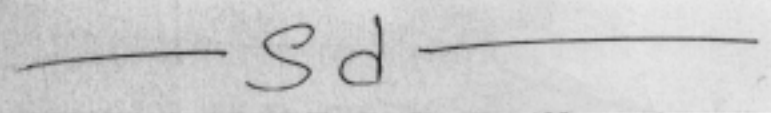
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Sri Shahid Kazmi, Advocate for the petitioner. The case is fixed today for pronouncement of order in respect of sanction of composite scheme of arrangement (compromise/ Arrangement) mentioned between SYBLY INDUSTRIES LIMITED being demerged Company (Transferee Company) with Resulting Company SPACE INCUBATRICES TECHNOLOGIES LIMITED and further with VARTES FABRICS PRIVATE LIMITED being Transferor Company. The order in detail in respect of the sanction of the proposed composite scheme of arrangement is dictated separately. The present Company Petition is allowed accordingly. The proposed Company Scheme of Arrangement in respect of the above stated Companies are hereby sanctioned as per the terms and conditions recorded separately in the detailed order. Further all applicants' companies including the demerged Transferor Company to pay cost of Rs. 10,000/- each in favour of the Central Government through office of the ROC, Kanpur towards the expenses incurred by the Govt. such amount to be paid within four weeks from the date of the authentic copy of this order.

The petitioner counsel is further instructed to furnish a draft order of sanctioning of the present company scheme in prescribed format under the provision of the Companies Act for a purpose of scrutiny and authentication by this Registry.

Date: 31/01/2018

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)